inter alia to the condition that the aeroplane will be used for transportation of the students and teachers from the plains to the Ashram and back and the yoga training will be imparted free of cost.

On 29-4-1977, on learning that these conditions were being violated. the aeroplane was seized by the Customs authorities at Delhi under the provisions of Customs Act 1962. A Show Cause Notice calling upon the persons concerned as to why the aeroplane should not be confiscated and penalties imposed under the Customs Act has been issued. The parties have, however challenged seizure of the aircraft in the High Court under a Civil Writ Petition.

Foreign Exchange Angle

Violation of the Foreign Exchange Regulation Act has come to notice and this is being enquired into by the Central Bureau of Investigation.

(c) Shri Jasjit Singh had no occasion to deal with this exemption matter. The Shah Commission of Enquiry has recorded evidence in this regard and further course of action will be taken in the light of its findings.

Misuse of imported polythelene by Asian Cables Corporation

1630. SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether, as assured by him on the floor of this House, during the last Winter Session, the case of misuse of imported polythelene by Asian Cables Corporation, Bombay under the control of Goenkas of Duncan Brothers, has been reopened;

(b) if so, progress so far and if not, why this delay in reopening the case;

(c) whether Asian Cables Corporation has been given fresh import licences worth Rs. 3.5 crores; and (d) if so, the facts thereof and the reasons thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BEG): (a) Yes, Sir.

(b) Department of Personnel and Administrative Reforms (Ministry of Home Affairs) had been moved on 23-11-77 to have the case re-examined by the Law Ministry. Their advice is awaited.

(c) and (d). Two licences of the value of Rs. 59 lakhs and Rs. 68 lakhs respectively were issued in December, 1976 for the import of equipment for manufacture of cross linked power cables. In addition to this, six licences and one release order worth Rs. 175,50;631/- were issued for import of materials and spares for the raw manufacture of cables and wires by the company, during 1975, 1976 and 1977. These licences have been issued as per the import policy in force from time to time.

Appointment of a Team by IDBI to Study the Affairs of Madras Aluminium Company

1631. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India appointed a nine-man team to study the affairs of the Madras Aluminium Company;

(b) whether the team have already submitted their report to the Government;

(c) if so, whether it has been alleged that the report indicts the mismanagement of MALCO by the present Managing Director at the instance of one of the regional directors of Industrial Development Bank of India; and

(d) if so, what are the facts thereof?